

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 268 OF 2019 &
IA NOS. 1256 & 1255 OF 2019**

Dated: 6th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Indian Railways

.... Appellant(s)

Versus

**Maharashtra State Electricity Distribution Company Ltd.
& Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Pulkit Agarwal
Ms. Poorva Saigal

Counsel for the Respondent(s) : Ms. Shruti Awasthi for R-1

ORDER

Issue notice on IA for interim relief and main appeal. Dasti, in addition, is permitted.

List the matter on **02.09.2019.**

**(Ravindra Kumar Verma)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

mk/mkj